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Tulsi Theatre Vs Commissioner of Income Tax

Court: Allahabad High Court

Date of Decision: Oct. 25, 1990

Acts Referred: Income Tax Act, 1961 â€" Section 32

Citation: (1991) 190 ITR 575

Hon'ble Judges: B.P. Jeevan Reddy, C.J; G.D. Dubey, J

Bench: Division Bench

Final Decision: Disposed Of

Judgement

B.P. Jeevan Reddy, C.J.

The Income Tax Appellate Tribunal has referred the following question u/s 256(1) of the Income Tax Act, 1961

Whether, on the facts and in the circumstances of the case, the Appellate Tribunal was right in holding that the cinema building does not constitute

"plant" and, consequently, the assessee was not entitled to depreciation at 10 per cent. on building?

2. This question is concluded in favour of the assessee and against the Revenue by the decision of this court in Income Tax Reference No. 74 of

1978 disposed of on September 12, 1990 S.K. Tulsi and Sons Vs. Commissioner of Income Tax, . It may be mentioned that, in this case too, the

cinema is located in a well-constructed building fitted with all the necessary fittings and furniture, etc. Accordingly, the question referred is

answered in the negative, i.e., in favour of the assessee and against the Revenue. No costs.